

**NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, COURT No- II**

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**(20) C.P.(IB)-3899(MB)/2019**

**Safintra Roofing (India) Ltd  
V/s  
Larsen & Toubro Ltd**

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**Dated 01<sup>st</sup> March, 2021**

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**ORDER**

The matter is taken up through Virtual Hearing (VC). Counsel for both the sides are present. Counsel for the respondent submits that he may be given a short time for filing the reply. On request list the matter on **09.03.2021** for reply and hearing. In case no reply is filed by the respondent, the right to file the reply stands forfeited and the matter will be heard on merits.

**Sd/-**

**MOHAMMED AJMAL**  
**Member (Judicial)**  
SUSHIL

**Sd/-**

**RAVIKUMAR DURAISAMY**  
**Member (Technical)**